

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1332
TO BE ANSWERED ON DECEMBER 19, 2022
PROVISION OF FUNDS UNDER PMAY-U**

NO.1332. SHRI S. SELVAGANABATHY:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether Government has any proposal to increase allocation under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) for Scheduled Tribes and if so, the details thereof;
- (b) whether Government is considering to increase funds for purchasing land for houses meant for landless beneficiaries in urban areas of the country;
- (c) whether Government also proposes to increase funds to be provided to States/UTs under PMAY(U) for Backward Classes; and
- (d) the details of provisions being made by Government to sanction houses to Group-D employees surveyed under PMAY-(U) at the earliest?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (d): ‘Land’ and ‘Colonisation’ are State subjects. Schemes related to provide housing in their respective areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana -Urban (PMAY-U) since June 25, 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries. PMAY-U adopts a demand driven approach wherein States/UTs have been empowered to approve the projects for alleligible beneficiaries identified by them through a demand survey based on the following criteria:

- (i) Not owning pucca house in his/her name or any other family member’s name, anywhere in India.
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹3 lakh.
- (iii) Ownership of land to avail benefit under Beneficiary Led Construction (BLC) component of the Mission.

Government of India is sanctioning the proposals based on the Detailed Project Reports (DPRs) along with project cost prepared by the implementing agencies of States/UTs. Government of India is providing its fixed share as Central Assistance of ₹1.0 lakh under In-Situ Slum Redevelopment (ISSR), ₹1.5 lakh for Affordable Housing in Partnership (AHP) and Beneficiary Led Individual Construction or Enhancement (BLC) verticals of PMAY-U. Under Credit Linked Subsidy Scheme (CLSS) vertical of PMAY-U, an interest subsidy at the rate of 6.5% which amounts upto ₹ 2.67 lakh per house is provided for beneficiaries of Economically Weaker Sections (EWS) and Lower Income Group (LIG) category. The remaining cost of the house as per DPR is shared by States/UTs/ULBs/Beneficiaries. There is no such proposal to increase the quantum of Central Assistance for any category of beneficiaries, including Scheduled Tribe and Backward Classes.
